

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.125 of 2022 (SZ)

KORATTUR LAKE PROTECTING
PEOPLE'S MOVEMENT
Korattur, Chennai – 600 080.

....Applicant

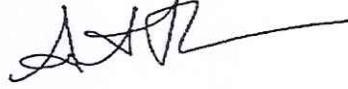
Vs.

State of Tamil Nadu,
Represented by its Secretary to Government,
Municipal Administration Urban &
Water Supply Department, Secretariat,
Chennai – 600 009 and ors.

...Respondents

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**Filed by
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.125 of 2022

KORATTUR LAKE PROTECTING
PEOPLE'S MOVEMENT,
Represented by Mrs.S.Sekaran,
Secretary,
No:3, Duraisamy 1st Street,
Korattur, Chennai – 600 080.

...Applicant

Vs.

State of Tamil Nadu,
Represented by its Secretary to Government,
Municipal Administration Urban &
Water Supply Department, Secretariat,
Chennai– 600009 and 10 others.

...Respondents

**REPORT FILED ON BEHALF OF THE SIXTH RESPONDENT-
TAMIL NADU POLLUTION CONTROL BOARD.**

I, R. Rajamanickam, Son of P.M. Ramasamy, aged about 59 years, having my office at 76, Mount Salai, Guindy, Chennai-600032, do hereby solemnly affirm and sincerely state as follows: -

1. I am the Additional Chief Environmental Engineer, Tamil Nadu Pollution Control Board (TNPCB), Chennai -600 032, and filing this Report on behalf of the Sixth Respondent-Tamil Nadu Pollution Control Board (TNPCB) and as such I am well acquainted with the facts of the case from the office records.

2. It is respectfully submitted that the Hon'ble NGT has passed an order dated 05.01.2024 directed that "Once again the Tamil Nadu Pollution Control Board to visit and inspect M/s. Aavin premises and give us a status report, as to how the untreated effluents are taken to the different units and whether there are any shortcomings, etc. It is also given to understand that there is a common ETP available in the Ambattur area, let that possibility also be

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TAMIL NADU POLLUTION CONTROL BOARD
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CHENNAI-600 032.

explored instead of sending it 35 Kms away from the unit which generate the effluents”.

3. It is submitted that the unit was inspected on 06.02.2024 and it was noticed that only aeration tank-I and Clarifier-I was in full operation and other ETP components were not even under operable condition. The ETP components provided such as Bar screen chamber I and II, oil skimmer, Fat removal tank, Pre aeration tank, aeration tank III, Clarifier II, Pressure sand filter, activated carbon, Biogas digester, sludge drying bed, Pressure sand filter and activated carbon filter were not in operation. There is no discharge of treated/untreated effluent outside the premises at the time of inspection. But inside the premises, the partially treated effluent is stagnated like a pond which shows the unit has not taken concrete steps to properly handle the treated effluent.

4. It is submitted that the unit in its letter dated 05.02.2024 has stated the followings:

- a. The tender has been initiated for Rs.1.39 Crore for renovation, operation and maintenance of ETP for 3 years.
- b. The renovation works includes aeration tank – 1No, Sludge drying beds – 8 No's, Clarifier – 1No, Equalization tank – 1 No, Digester tank – 1 No. There is also an additional installation of Dissolved Air Flotation (DFA) unit of capacity of 7 lakh litre per day.
- c. The tender advertisement was made on 05.10.2023 and only one tender received and hence re-tender was floated again on 24.11.2023.
- d. The tender commercial bid opened on 08.01.2024 and sent to Board Level Tender Committee (BLTC) approval, and on approval of the same, work order will be issued within 15 days.


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- e. The work will be completed within 3 months after the issue of work order and the ETP will be put into operation in full-fledged manner.

5. It is submitted that during the inspection, it was noted that the unit has stopped receiving trade effluent from the adjacent product dairy and it is being sent to M/s. Aavin in Sholinganallur for further treatment.

6. It is submitted that there is a common ETP located in Ambattur industrial area, designed for treating trade effluent generated from metal surface treatment units that are acidic in nature. There is no possibility of treating trade effluent from M/s. Aavin, Ambattur, which contains a high organic content and requires a biological treatment system.

7. Further, it is submitted that, there are two common STPs in Ambattur Industrial Estate for the treatment of sewage generated from the industries located in the Ambattur Industrial area. A letter has been addressed to M/s. Chennai Auto Ancillary Industrial Infrastructure Upgradation Company (CAAIUC) who is maintaining the common STPs in Ambattur Industrial Estate, vide letter dated 29.01.2024 to state whether there is any possibility of using Common STPs located in the North phase and South phase of the Ambattur industrial area to treat the trade effluent generated from product dairy instead of sending it to other Aavin units, which is 35 kms away from the unit.

8. It is submitted that the CAAIUC (Chennai Auto Ancillaries Industrial Infrastructure Upgradation Company) in its letter dated 02.02.2024 has informed that the STP plants are meant only for treating the sewage generated from their member units in Ambattur Industrial Estate. Hence, there is no possibility of treating the trade effluent generated from M/s. Aavin, Ambattur. Further, it was stated that there is no additional capacity to handle the wastewater generated from the Aavin plant.


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9. It is submitted that the unit authorities had floated a tender on 05.10.2023, since one tender was received, the unit went for re-tender. Hence, the delay in comply with the directions of the Board with respect of the revamping of the existing ETP.

In the above circumstances, it is humbly prayed that this Hon'ble National Green Tribunal may be pleased to pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstance of this case and thus render justice.

R. Rajamanickam 20/2/2024
 ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
 No.76, MOUNT SALAI, GUINDY,
 CHENNAI-600 032.

VERIFICATION

I, R. Rajamanickam, Son of P.M.Ramasamy, working as Additional Chief Environmental Engineer, having office at No. 76, Mount Salai, Guindy, Chennai – 32, do hereby submit that the above contents are true to the best of my knowledge and belief through records.

R. Rajamanickam 20/2/2024
 ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD
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ADDITIONAL CHIEF ENVIRONMENTAL ENGINEER
 TAMIL NADU POLLUTION CONTROL BOARD

**BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

Original Application No.125 of 2022 (SZ)

Korattur Lake Protecting People's Movement
Represented by Mr. S. Sekaran Founder and
Managing Trustee Korattur,
Chennai – 600 076.

...Applicant(s)

Vs

Government of India,
Rep. by its Secretary, Ministry of Environment,
Forests & Climate Change, New Delhi and Ors.

...Respondents

**REPORT FILED ON BEHALF OF THE 6TH
RESPONDENT - TAMIL NADU
POLLUTION CONTROL BOARD.**

**Advocate for Respondent: TNPCB
Thiru.S. Sai Sathya Jith,
Advocate, Chennai.**

Date:21.02.2024.

Date of hearing on:13.03.2024.

